

(b) if so, when that letter of intent was issued;

(c) the name of the French Company which has been issued with the letter of intent;

(d) the name of the place where that proposed telephone equipment factory is going to be set up by the French Company; and

(e) the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI VIJAY N. PATIL): (a) Agreements have been signed with the French Company for setting up a telephone exchange equipment factory.

(b) The agreements were signed on 24-7-82.

(c) CIT-ALCATEL

(d) Not yet decided.

(e) (1) Following agreements were reached:

(i) *Between Indian Telephone Industries and CIT-ALcatel.*

—Agreement for licence and transfer of knowhow;

—Agreement for setting up factory with a production of 5 lakh lines per annum.

(ii) *Between Government & CIT-ALCATEL*

—for R & D Collaboration for development of next generation system.

—for supply of 2 lakh lines of finished equipment.

2. The total FE cost covering the above agreement in Rs. 112.1 crores (equivalent to 801 million French Francs)

3. The offer from the firm was received through the French Government with provision to finance the project through bilateral credit.

Separate Work Force for Asiad

4812. SHRI BASUDEB ACHARYA: Will the Minister of ENERGY be pleased to state:

(a) whether the DESU Engineers Association suggested for the creation of a separate work force for the Asiad projects;

(b) if so, the steps taken by Government on the said suggestion; and

(c) the details of the result achieved so far from the said measure?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) to (c). No concrete proposal for creation of a separate work force for executing works of Asian Games has been received from DESU Engineers Association. However, the Association in a representation made casual reference against the use of staff meant for normal works on the work for Asian Games. Following additional posts for executing works of Asian Games have been created in DESU: —

1. SE	2
2. E.E.	8
3. A.E.E.	1
4. A.E.	8
5. Suptd. (Tech.)	24
6. Chargeman	14
7. Shift Incharge	19
8. Sr. Electric Fitter	7
9. Sr. Electronic Fitter	6
10. Sr. Tester	4
11. Sr. Stenographer	1
12. Jr. Stenographer	3
13. Inspector	21
14. Asstt. Accountant	3
15. Sr. Clerk	2
16. Jr. Clerk	7
17. Asstt. Time Keeper	3
18. Sr. Lineman	6
19. Jr. Lineman	18
20. Blacksmith	1
21. Mason	1
22. Carpenter	1
23. A Electric Fitter	15
24. Handling Mistry	1

25 Driver	5
26 Cleaner	5
27 Peon	8
28 Mazdoor	48 (40 on workcha: ge basis 8 by adjust- ment)
TOTAL	242

Money Order Racket in Chandigarh

4813. SHRI M. M. LAWRENCE: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Government are aware about the rampant money order racket in Chandigarh;

(b) if so, the details thereof; and

(c) the steps to be taken by Government against the culprits?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS SHRI VIJAY N. PATIL): (a) No, Sir.

(b) The Department had received 3 complaints about 3 money orders for total value of Rs. 700/- at Chandigarh in May, 1982. Enquiries revealed that one postman had received their payment by forging the signatures of the payees.

(c) The services of the postman have been terminated. The amount has been recovered from him and paid to the correct payees.

Inspection of Registered Companies and Subsidiaries of Foreign Companies Having Branches in India

4814. SHRI R. PRABHU: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the total number of companies registered under the Companies Act as on 31st March, 1982;

(b) the number of companies belonging to 20 large houses and Indian subsidiaries of foreign companies and Indian branches

of foreign companies as on 31 March, 1982;

(c) the total number of companies inspected as on 31 March, 1981;

(d) number of companies which belong either to 20 large houses or subsidiaries of foreign companies or Indian branches of foreign companies which have not been inspected even atleast once during the last 10 years; and

(e) number of companies which have been inspected more than once during the last 10 years?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI A. A. RAHIM): (a) The number of companies limited by shares registered under the Companies Act and at work as on 31st March, 1982 was 71,689.

(b) The information asked for is as follows:—

(i) Number of companies belonging to the first 20 large Industrial Houses (as per registration under section 20 of the MRTP Act) as on 31st December, 1980 after adjusting new registrations/deregistrations from 1st January, 1981 to 31st March, 1982—387

(ii) Number of Indian Subsidiaries of foreign companies at work as on 31st March, 1981—111

(iii) Number of branches of foreign companies as on 31st March, 1982—311.

(c) During the year ending 31st March, 1981, the books of accounts and other records of 383 companies were inspected under Section 209 A of the Companies Act.

(d) and (e). During the last 10 years, about 3,800 inspections have been conducted. However, compiling the information in respect of the number of companies belonging to these 20 large houses which have not been inspected even once or inspected more than once during the last 10 years will be a voluminous task and will entail enormous human effort the result of which may not be commensurate with the time and expenditure likely to be involved. Information about any particular company or